

2

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 22/10/NCLT/AHM/2017

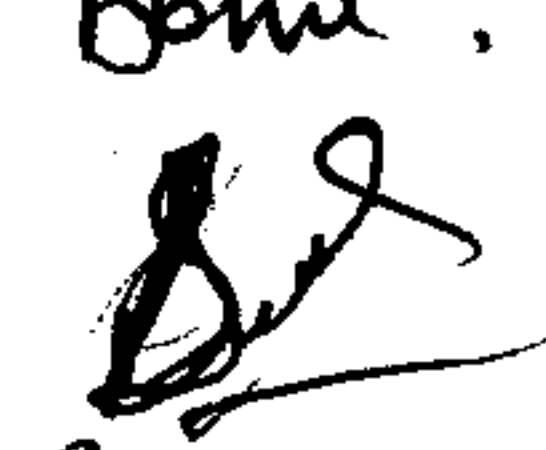
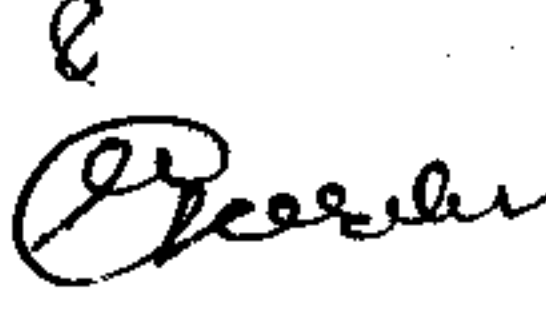
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.05.2017**

Name of the Company: Micro Forge (India) Ltd.
V/s.
State Bank of India

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAJESH BOHRA	ADVOCATE (COUNSEL)	Corporate Applicant	Bohra.
2.	Siddharth Samal & Nishu. Parashar	Advocate (I.B-2)	Respondent	 

ORDER

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner.
Learned Advocate Mr. Sidharth Samal present for Financial Creditor (Respondent no 1).

Objections filed by Learned Counsel for Respondent no. 1 regarding the name proposed for appointment of Interim Resolution Professional (IRP). Petitioner requested time to propose some other name.

List the matter on 24.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of May, 2017.